

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 359/(MAH)/2017
CA No.

CORAM:

Present:



SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017

NAME OF THE PARTIES: Shree Laxmi Enterprises
V/s.
Essar Offshore Subsea Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
11	Srinivas Atreya Chatti	Advocate for the Corporate Debtor 1/ky Cybil Amarchand Mangaldas	
11	KUMAR KOTHARI <u>ORDER</u>	Advocate for the operational creditor	

TCP No. 359/I&BP/NCLT/MB/MAH/2017

The Petitioner's Counsel has since stated that Form under Insolvency and Bankruptcy Code has not been filed, the Counsel made a request for further time to file the same Form but whereas the time given for taking Form has been over. At this juncture, this Bench cannot accept any Form until and unless extension has been given by the Government, however, at request, list this matter on 18th July 2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)